HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

TUESDAY, THE FIFTEENTH DAY OF APRIL
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT APPEAL NO: 400 OF 2025

Writ Appeal under clause 15 of the Letters Patent Preferred Against the Order dated 06/02/2025 in WP No 12601 of 2012 on the file of the High Court.

Between:

M. Prakash Babu, S/o. Manmadha, Aged about 53 Years, R/o. Flat No. 302, Inder Residency, Troop Bazar, Hyderabad.

...APPELLANT/PETITIONER

AND

1. Union Bank of India, Represented by its Chairman and Managing Director, Having Office at 5-9-11, Dr. Pattabhi Bhavan, Secretariat Road, Saifabad, Hyderabad - 500 004
2. The General Manager, Union Bank of India, HRD Department, Head Office At 5-9-11, Dr. Pattabhi Bhavan, Secretariat Road, Saifabad, Hyderabad - 500 004
3. The Deputy General Manager, the Disciplinary Authority, Union Bank of India, HRD Department, Head Office At 5-9-11, Dr. Pattabhi Bhavan, Secretariat Road, Saifabad, Hyderabad 500 004

...RESPONDENTS No.1 to 3/RESPONDENTS NO.1 TO 3

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay all further proceeding including operation of the order 06-02-2025 in WP No. 12601 OF 2012.

Counsel for the Appellant: SRI B. MAYUR REDDY, REPRESENTS SRI SAINI ARAVIND

Counsel for the Respondents Nos. 1 to 3 : SRI DR K. LAKSHMI NARASIMHA (SC FOR UBI)

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT APPEAL No.400 of 2025

JUDGMENT *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

Sri B. Mayur Reddy, learned Senior Counsel represents Sri Saini Aravind, learned counsel for the appellant and Dr. K. Lakshmi Narasimha, learned Standing Counsel for Union Bank of India, for the respondents.

2. With the consent, finally heard.

3. During the course of hearing, learned counsel for the parties fairly submitted that the learned Single Judge, although mentioned the rival stand taken by learned counsel for the parties in the impugned order dated 06.02.2025, did not deal with it and passed the impugned order which contain following findings:

> "9. . . Therefore, considering the arguments of both sides and also the entire record, this Court finds that it is just and reasonable to direct the respondents to reinstate the petitioner from the date of compulsory retirement notionally and his continuity of service shall not be counted for any other purposes except for pensionary benefits."

It is agreed that since no reasons are assigned to deal with rival contentions raised by learned counsel for the parties, the impugned

order may be set aside and the matter may be remitted to the learned Single Judge to decide it on merits afresh.

4. In view of consensus arrived at, the impugned order dated 06.02.2025 is set aside. W.P.No.12601 of 2012 is restored to its original number with request to learned Single Judge to rehear and decide it afresh in accordance with law. Since the writ petition is of the year 2012, we deem it proper to request the learned Single Judge to decide it expeditiously, preferably, within three months from the date of listing of the writ petition.

5. Accordingly, this Writ Appeal is **disposed of**. It is made clear that this Court has not expressed any opinion on merits of the case. No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD/-M.MANJULA
JOINT REGISTRAR

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SECTION OFFICER

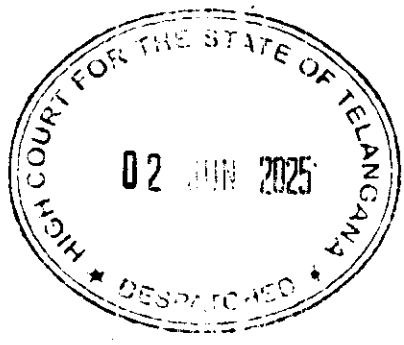
To,

1. The Chairman and Managing Director, Having Office at 5-9-11, Dr. Pattabhi Bhavan, Secretariat Road, Saifabad, Union Bank of India, Hyderabad - 500 004
2. The General Manager, Union Bank of India, HRD Department, Head Office At 5-9-11, Dr. Pattabhi Bhavan, Secretariat Road, Saifabad, Hyderabad - 500 004
3. The Deputy General Manager, the Disciplinary Authority, Union Bank of India, HRD Department, Head Office At 5-9-11, Dr. Pattabhi Bhavan, Secretariat Road, Saifabad, Hyderabad 500 004
4. One CC to Sri Saini Aravind, Advocate [OPUC]
5. One CC to Sri DR K. Lakshmi Narasimha (SC for UBI) [OPUC]
6. Two CD Copies

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LS CHR

HIGH COURT

DATED:15/04/2025



JUDGMENT

WA.No.400 of 2025

DISPOSING OF THE WRIT APPEAL

WITHOUT COSTS

(8) CHR
21/05/25